

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) No such statistics are being maintained.

(b) A statement is given below.

(c) No such proposal is under consideration, at present.

STATEMENT

The Number Of Ad-Hoc Allotments Made On Retirement/Death Grounds During 1984- 1986

Type of Accommodation.	YEAR					
	1984		1985		1985	
	DEATH	RETIRE- MENT	DEATH	RETIRE- MENT	DEATH	RETIRE- MENT
1.	2	3	4	5	6	7
'A'	75	93	85	164	102	178
'B'	90	156	133	334	52	128
'C'	5	7	14	47	21	68
'D'	—	3	2	—	8	43
'E'	—	1	—	2	—	2
'S'	—	—	—	—	—	4
Hostel	—	—	—	1	—	—
Total:	170	260	234	548	183	423

Special Courts for Cases under Land Ceiling Act

8881. PROF. NARAIN CHAND PARASHAR: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government propose to set up special courts for trial of cases under the Land Ceiling Act in the States so as to avoid harassment to the concerned parties on account of delay in the disposal in ordinary course;

(b) if so, the likely date by which the courts would be set up; and

(c) if not, the reasons therefor and the

steps taken to expedite the disposal of these cases?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA): (a) to (c). Land is a State subject. The question of setting up of special courts for trial of cases under Land Ceiling Act in the States by the Central Government, therefore, does not arise. However, States have been advised to consider creation of Tribunals under Article 323-B of the Constitution and/or creation of special courts/Bench in High Court in consultation with the concerned High Courts for quick disposal of ceiling cases.

Special courts/Tribunals exist in Andhra Pradesh, Jammu & Kashmir, Karnataka and Tamil Nadu. Government of Bihar has also enacted a law for setting up a Tribunal under Article 323-B of the Constitution.

Energy Conservation Scheme by National Fertilizers Limited

8882. SHRI YASHWANTRAO GADAKH PATIL: Will the Minister of AGRICULTURE be pleased to state:

(a) whether National Fertilizers Limited has taken measures to conserve energy;

(b) if so, the details thereof and the results achieved; and

(c) whether any other public sector fertilizer plants have also introduced energy conservation schemes?

THE MINISTER OF STATE IN THE DEPARTMENT OF FERTILIZERS IN THE MINISTRY OF AGRICULTURE (SHRI R. PRABHU): (a) Yes, Sir.

(b) National Fertilizers Ltd. has taken the following energy conservation measures:—

(I) *Short-term measures:*

Short-term measures in the form of check-list systems consisting of

- (a) good house keeping,
- (b) check on boiler operation,
- (c) check on heat exchangers and condensers' performance,
- (d) check on cooling water and pollution management, and
- (e) check on insulation, etc, to quote a few.

(II) *Medium-term measures:*

- (a) Revamping of CAN Plant at Nangal;

(b) Retrofitting of existing boilers at Nangal;

(c) Usage of Microprocess based instrumentation in steam generation plants of Nangal, Bhatinda and Panipat Units;

(d) Carrying out modifications in the design of U-Tube exchangers in the Synthesis Loop of Ammonia plant at Panipat and Bhatinda;

(e) Replacement of the existing baskets of Ammonia Converter with improved design at Bhatinda and Panipat Units;

(f) Usage of sprayers in the prilling towers at Bhatinda and Panipat; and

(g) Revamping of Carbon recovery sections at Bhatinda and Panipat Units

(III) *Long-term measures:*

(a) Setting up of a fourth boiler at Nangal;

(b) Replacement of Electrolysis plant with Naphtha Reformation and PSA Units for production of pure hydrogen gas; and

(c) Setting up of 15 x 2 MW Captive Power Plants at Bhatinda and Panipat Units.

The measures which have already been completed, have resulted in savings to the extent of Rs. 511 lakhs, Rs. 600 lakhs and Rs. 500 lakhs (Approximately) during the years 1984-85, 1985-86 and 1986-87, respectively.

(c) Yes, Sir. All other fertilizer public sector undertakings have either introduced or